

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.781

TO BE ANSWERED ON THE 01ST MARCH, 2016/PHALGUNA 11, 1937 (SAKA)

POLICE REFORMS

781. SHRI C.N. JAYADEVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of NCT of Delhi has written a letter to the Union Government demanding a significant role and control over the Delhi Police citing the Supreme Court's ruling of 2006 on Police Reforms; and

(b) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) to (b): A request dated 17.01.2014 from the Government of NCT of Delhi was received, wherein it was stated that while policing of New Delhi Municipal council & Delhi Cantonment areas may be kept with Central Government, policing of rest of Delhi may be transferred to Delhi Government. Another request dated 01.01.2016 was received from Government of NCT of Delhi citing the Supreme Court 2006 ruling on Police Reforms, inter-alia, requesting for certain modifications in the constitution/working of State Security Commission, Police Establishment Board etc.

As per the special provision with respect to Delhi under Article 239 AA of the Constitution, the subjects of "Public Order" and "Police" fall under the exclusive jurisdiction of Central Government.